GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

STARRED QUESTION NO. 162 TO BE ANSWERED ON 14.03.2022

SCHOOL GOING CHILDREN OF LABOURERS

†*162. SHRI SADASHIV KISAN LOKHANDE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has data of such school going children who are also involved as labourers with their families and if so, the details thereof:
- (b)the number of such children who could not go to school due to the said reason; and
- (c)whether the Government has any scheme to send such children back to school by limiting their involvement as labourers with their families or by compensating their families and if so, the details thereof?

ANSWER

MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV)

(a) to (c): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 162 FOR 14.03.2022 RAISED BY SHRI SADASHIV KISAN LOKHANDE REGARDING SCHOOL GOING CHILDREN OF LABOURERS.

- (a) & (b): No Sir, no such data is maintained centrally by this Ministry.
- (c): The Government is pursuing multipronged strategy to eliminate child labour and has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right of free education and general socio-economic development so as to eliminate the incidence of the child labour. The details of statutory and legislative measures, rehabilitation strategy and education are as under:
 - (i) Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The amendment also provides stricter punishment for employers for violation of the Act and made the offence as cognizable.
 - (ii) Framing of Child Labour (Prohibition and Regulation) Amendment Central Rules
 - (iii) Framing of model State Action Plan enumerating action points to be taken by respective State Governments and circulation of the same to all Chief Secretaries.
 - (iv) Implementation of National Child Labour Project (NCLP) Scheme for rehabilitation of child labour, which has now been subsumed under Samagara Shiksha Abhiyan Scheme.
